



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

PUBLIC INTEREST LITIGATION (L) NO. 35723 OF 2022

AjitSingh Ghorpade .. Petitioner
Versus
State of Maharashtra & Ors. .. Respondent

Mr. Mahindra Pandey with Ms. Aayushi Chauhan for the petitioner.

Ms. P. H. Kantharia, Government Pleader for State.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &
ARIF S. DOCTOR, J.**

DATE: 28th NOVEMBER, 2023

P.C.:

1. Pursuant to our earlier order dated 8th November 2023, the petitioner-AjitSingh Ghorpade is personally present in Court.
2. On being explained that the averments made in the PIL petition are unsubstantiated, vague and general in nature, learned counsel representing the petitioner states that the petitioner may be permitted to withdraw the PIL petition with liberty to institute a fresh petition.
3. In view of the aforesaid, the PIL petition is dismissed as withdrawn with liberty to file fresh petition, if the petitioner is so advised, with appropriate data, information, law and study.

JAYANT
VISHWANATH
SALUNKE

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JAYANT VISHWANATH
SALUNKE
Date: 2023.11.28
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(ARIF S. DOCTOR, J.)

(CHIEF JUSTICE)